

**HIGH COURT OF MANIPUR
AT IMPHAL**

N O T I F I C A T I O N
Imphal, the 14th October, 2021

No. HCM/P-65/2-19-Estt.(I)/ 96807 In exercise of the powers conferred by Article 225 of the Constitution of India, the High Court of Manipur hereby makes the following amendment to Rule II of the High Court of Manipur Case Management Rules, 2019. The amendment shall come into force with effect from the date of publication in the official Gazette.

AMENDMENT

In the High Court of Manipur Case Management Rules, 2019 which is at Appendix-19 of the High Court of Manipur Rules, 2019, for the existing rule II of the said Rule, the following shall be substituted namely -

"II. Writ of Habeas Corpus :

Notices in respect of Writ of Habeas Corpus where the person is in custody under order of a State Government or Central Government shall invariably be issued by the Court at the first listing and shall be made returnable within 2(two) weeks. The State Government or the Central Government may file return enclosing the relevant documents to justify the detention. The matter shall be listed on the next working day after issuance of notice, and the Court shall consider whether a more detailed return/affidavit is required, within a period of 1(one) week. A copy of relevant document including the Counter Affidavit shall be provided to the counsel of the petitioner in advance before the returnable date after issuance of notice. The writ petitioner shall be given a period of 1(one) week for filing rejoinder. A writ of habeas corpus shall invariably be disposed of within a period of 45(forty five) days. It shall have preference over and above Fast Track cases."

BY ORDER


(GOLMEI GAIPHULSHILLU)
REGISTRAR GENERAL

No. HCM/P-65/2-19-Estt.(I)/ 96808-29

Dated, Imphal, 14th October, 2021

Copy to:

1. The Advocate General, Govt. of Manipur.
2. The Registrars, (Judl.) / (Admin) / (Vigilance), High Court of Manipur.
3. All the learned Judicial Officers, Manipur.
4. The Commissioner (Law), Government of Manipur.
5. The Govt. Advocate, Govt. of Manipur.
6. The President, High Court Bar Association, Manipur.
7. The President, AMBA, Manipur.
8. The Vice Chairperson, Bar Council of Manipur.
9. The Joint Director, Manipur Judicial Academy.
10. All the Joint Registrars, High Court of Manipur.
11. The Principal Magistrates, all Juvenile Justice Boards.
12. All the Deputy Registrars, High Court of Manipur.
13. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
14. All the Asst Registrars/ LRO/ Court Managers, High Court of Manipur.
15. The P.S to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
16. The P.S to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
17. The P.S to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
18. The P.S to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
19. The P.S to Registrar General, High Court of Manipur.
20. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
21. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
22. The Guard file.


14/10/2021
REGISTRAR GENERAL
